

64

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2016-2017)**

SIXTEENTH LOK SABHA

SIXTY-FOURTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)

(Presented to Lok Sabha on 10 August, 2017)



**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2017/Shravana, 1939 (Saka)

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CGA No. 314

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* Implementation Report laid on the Table of the House on 8.8.2017.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2016-2017)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

Lok Sabha

2. Shri Rajendra Agrawal
3. Shri P.K. Kunhalikutty**
4. Shri Anto Antony
5. Shri Tariq Anwar
6. Prof. (Dr.) Sugata Bose
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslimuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijay Kumar

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

* The Committee has been re-constituted *w.e.f.* 01 September, 2016 *vide* Para No. 4075 of Lok Sabha Bulletin Part-II, dated 05 September, 2016.

** Nominated to the Committee *vide* Para No. 5328 of Lok Sabha Bulletin Part-II, dated 30 May, 2017 *vice* Shri E. Ahamed expired on 01 February, 2017.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2016-2017), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Fourth Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee at their sitting held on 09 March, 2017 considered Memoranda Nos. 77 to 96 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to pursue 13 Assurances.

3. At their sitting held on 09 August, 2017, the Committee considered and adopted their Sixty-Fourth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
09 August, 2017
18 Shrawana, 1939 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult in implementing the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurances and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2016-2017) considered the following requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 09 March, 2017:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1.	USQ No. 7398 dated 22.05.2012	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Consumer Protection Act (Appendix-I)
2.*	USQ No. 2767 dated 23.07.2009	Civil Aviation	Pune Airport (Appendix-II)
3.	USQ No. 3117 dated 16.03.2015	Civil Aviation	Uses of Drones (Appendix-III)
4.	USQ No. 990 dated 04.12.2015	Defence (Department of Defence)	Firing Ranges (Appendix-IV)
5.	USQ No. 5269 dated 24.04.2015	Defence (Department of Defence Production)	Achievements of HAL (Appendix-V)
6.	USQ No. 4277 dated 23.04.2008 SQ No. 67 dated 12.11.2010	Health and Family Welfare (Department of Health and Family Welfare)	Compulsory Health Insurance Scheme for Government Employees Review of CGHS Scheme (Appendix-VI)
7.	SQ No. 103 dated 29.11.2011	Information and Broadcasting	Functioning of Prasar Bharati (Appendix-VII)
8.	USQ No. 1158 dated 07.12.2015	Labour and Employment	BEML Units (Appendix-VIII)

*Implementation Report laid on the Table of the House on 8.8.2017.

1	2	3	4
9.	USQ No. 1193 dated 07.12.2015	Micro Small and Medium Enterprises	New MSME Policy (Appendix-IX)
10.	SQ No. 160 dated 30.07.2015	Power	Amendment in Electricity Act (Appendix-X)
11.	USQ No. 2353 dated 11.03.2015	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Prevention of Corruption Act (Appendix-XI)
12.	USQ No. 727 dated 03.12.2015 USQ No. 3028 dated 17.12.2015	Textiles	Supply of Jute Bags Scam in Supply of Jute Bags (Appendix-XII)
13.	SQ No. 142 (Supp. by Shri Rajesh Ranjan, M.P.) dated 09.12.2015	Urban Development	Ranking under Swachh Bharat Mission (Appendix-XIII)

3. The details of the Assurances arising out of the replies and the reason (s) advanced by the Ministries/Departments for dropping of the Assurances are given in Appendices-I to XIII.

4. The Minutes of the sitting of the Committee dated 09 March, 2017 are given in Appendix-XIV.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the Assurances. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Appendix-II to Appendix-XIV and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;
09 August, 2017
18 Shrawana, 1939 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

APPENDIX I

MEMORANDUM NO. 79

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 7398 dated 22.05.2012 regarding "Consumer Protection Act".

On 22 May, 2012, Shrimati Shruti Choudhry, M.P. addressed an Unstarred Question No. 7398 to the Minister of Consumer Affairs, Food and Public Distribution. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) *vide* O.M. F.No. J-7/8/2014-CPU dated 28th September, 2016 and O.M. No. 7(8)/2012-CPU dated 30th September, 2014 have requested to drop the Assurance on the following grounds:—

"That the Consumer Protection (Amendment) Bill, 2011 as introduced in Lok Sabha on 16.12.2011 was referred to the Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution for examination and report to the Parliament. After examination, the Parliamentary Standing Committee made some observations/recommendations and submitted its report to Lok Sabha in its 26th Report, which was forwarded to this Department for further necessary action. The observations/recommendations in the 26th Report was under consideration in this Department. Meanwhile, with the dissolution of the 15th Lok Sabha the 'Consumer Protection (Amendment), Bill, 2011' has lapsed. In view of the above, it is not possible to fulfil this Assurance in the changed scenario; therefore, it is requested to drop this Assurance from the list of Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Consumer Affairs, Food and Public Distribution, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC
DISTRIBUTION

DEPARTMENT OF CONSUMER AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 7398

ANSWERED ON 22.05.2012

Consumer Protection Act

7398. SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to expand the coverage under the Consumer Protection Act in future;

(b) if so, the details worked out so far; and

(c) the manner in which it would be beneficial to the consumers?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Yes Madam, the Government is proposing to expand coverage, by amending the Consumer Protection Act, 1986. When the amendment is passed the consumer can make online complaints, sitting at home, without having to go to the Consumer Fora.

APPENDIX II

MEMORANDUM NO. 80

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2767 dated 23.07.2009 regarding "Pune Airport".

On 23 July, 2009, Shri Suresh Kalmadi, M.P. addressed an Unstarred Question No. 2767 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H.11016/13/2015-AD dated 18 May, 2016 have requested to drop the Assurance on the following grounds:—

"That the matter relating to development of a Greenfield airport is pending with the State Government of Maharashtra. As per Greenfield Policy, 2008 framed for examining the proposal relating to setting up of a Greenfield airport in the country, the applicant proposing to set up an airport would make an application to the Steering Committee in the prescribed format. Thereafter, *requisite* 'site clearance' or 'in principle approval' shall be granted by the Government of India based on the recommendation of the Steering Committee and approval of the Competent Authority. Ministry of Civil Aviation has not received any communication from MADC in respect of the proposed airport at Pune. Further, with the coming up of a new international airport at Navi Mumbai, it is most unlikely that MADC would consider setting up of another airport in such a close proximity. Besides, proposal as and when received by this Ministry shall be processed expeditiously as per provisions contained in Greenfield Policy. In view of the above stated facts, it may be seen that Ministry of Civil Aviation shall come into picture only on receipt of a proposal from State Government/MADC in the matter. Thus LS Sectt./Ministry of Parliamentary Affairs is requested not to treat the delay in the matter on the part of this Ministry and is therefore, requested to drop the Assurance on the part of Ministry of Civil Aviation."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 2767
ANSWERED ON 23.07.2009

Pune Airport

2767. SHRI SURESH KALMADI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the present status of providing commercial airport of international standards near Pune;

(b) whether there have been many requests from all quarters to complete the project at the earliest;

(c) if so, the details thereof;

(d) whether the Ministry has asked the Planning Commission and the Ministry of Finance to allocate funds for the project; and

(e) if so, the total amount involved in the project?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a), (b) & (c) A proposal for setting up of new Greenfield airport at Chakan near Pune in Maharashtra to be developed by Maharashtra Airport Development Company Ltd. has been received from Government of Maharashtra. Work relating to finalizations of site for the airport is in progress after due consultation with various stakeholders.

(d) No, Sir.

(e) Does not arise.

APPENDIX III

MEMORANDUM NO. 81

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3117 dated 16.03.2015 regarding "Use of Drones".

On 16 March, 2015, Shri Sultan Ahmed and Shri Senguttuvan B., M.Ps. addressed an Unstarred Question No. 3117 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H.11016/297/2015-DG dated 30 December, 2015 have requested to drop the Assurance on the following grounds:—

"That as a proactive measure, DGCA has developed an interim guidelines for operations of Civil UAS through a draft Air Transport Circular (AT01 of 2015) subsequent to the issue of Public Notice dated 7th October, 2014 restricting non-government agencies, organizations, and individuals from operating UAS in Indian civil airspace stakeholders' consultations including Ministry of Home Affairs, Department of Telecom, Ministry of Defence, Bureau of Civil Aviation Security and Airport Authority of India is solicited. In the meantime, the Ministry of Home Affairs has circulated a draft Standard Operating Procedure for handling of sub-conventional aerial platforms threats (including Unmanned Aerial Systems) in Delhi. The same is being reviewed in DGCA. Government is thus seized of the matter."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 3117
ANSWERED ON 16.03.2015

Use of Drones

3117. SHRI SULTAN AHMED:
SHRI SENGUTTUVAN B.:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the use of drones as well as its sale and purchase is regulated by law in the country and if so, the details thereof;

(b) whether the Directorate General of Civil Aviation (DGCA) is keeping track of all the drones which are being used in the country and if so, the details thereof;

(c) whether the use of drones for sports or for any other activity is required to be permitted by DGCA and if so, the details thereof; and

(d) whether the use of private drones is on the rise in the country and if so, the details thereof along with the steps taken by DGCA to ensure that drones are not misused by anti-social elements?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) As of now, the Aircraft Rules do not cover use of drones as well as its sale and purchase. Directorate General of Civil Aviation has restricted civil use of drones/Unmanned Aircraft Systems (UAS) *vide* public notice dated 07.10.2014 available on DGCA's website www.dgca.nic.in. However, DGCA is in the process of developing an interim operations guidelines for civil use of UAS. Till such regulations are issued, no, on-government agency, organizations or an individual will launch a UAS in Indian Civil Airspace for any purpose whatsoever.

APPENDIX IV

MEMORANDUM NO. 83

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 990 dated 04.12.2015, regarding "Firing Ranges".

On 04 December, 2015, Shri Sunil Kumar Singh, M.P. addressed an Unstarred Question No. 990 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence *vide* O.M. No. 7(1)/2016-D(GS-II) dated 11 April, 2016 have requested to drop the Assurance on the following grounds:—

"That the examination of setting up of new field firing ranges is a continuous and very time consuming process and driven by the imperative to meet either the requirements of obtaining new Field Firing Range (FFR) to cater a new weapon platforms already inducted or proposed to be inducted, as also to make up for the dwindling numbers of FFR held with the Army. It may take years to set up Field Firing Range and even may not also be pursued or set up owing to changed scenario."

4. In view of the above, the Ministry, with the approval of the Minister of Defence, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 990
ANSWERED ON 04.12.2015

Firing Ranges

990. SHRI SUNIL KUMAR SINGH:

Will the Minister of DEFENCE be pleased to state:

- (a) the number of field firing ranges in the country at present, State/UT-wise;
- (b) whether the Government proposes to set up field firing ranges in the country including Jharkhand; and
- (c) if so, the details thereof, State/UT-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAO INDERJIT SINGH): (a) There are a total of 66 Field Firing Ranges in the Country. It is not in the interest of national security to disclose other details.

(b) & (c) Yes, Madam. The Government is examining proposals to set up Field Firing Ranges in the following states:

- (i) Andhra Pradesh;
- (ii) Gujarat;
- (iii) Sikkim; and
- (iv) Jammu & Kashmir.

APPENDIX V

MEMORANDUM NO. 84

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5269 dated 24.04.2015, regarding "Achievements of HAL".

On 24 April, 2015, Shri B. Sreeramulu, M.P. addressed an Unstarred Question No. 5269 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Production) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Defence Production) *vide* O.M. No. 54013/3/2015-D (HAL-II) dated 15 July, 2016 have requested to drop the Assurance on the following grounds:—

"That the Fifth Generation Fighter Aircraft (FGFA) is to be jointly developed by Indian and Russian partners. The project is planned to be executed in two stages: (i) Preliminary Design (PD) stage and (ii) Detailed design & development stage (called R&D stage). The PD stage commenced in February 2011 and was completed in June 2013. The R&D phase is expected to be completed in 72 months from 'go-ahead' after which the production will commence. The Multirole Transport Aircraft (MTA) will be jointly designed, developed and produced through a Joint Venture Company (JVC) namely, Multirole Transport Aircraft Limited (MTAL). The MTA project is also planned to be executed in two stages (a) Preliminary Design (PD) stage and (b) Detailed design & development stage (called R&D stage). The PD stage commenced on December 01, 2012 and concluded on September 25, 2013, however, Formal closure is yet to take place. The timeline for completing the R&D Phase is approximately 62 months from 'go ahead' which is yet to be accorded. It would be seen from above that these projects are long term design and development programmes and are likely to take time to fulfil the Assurance. As such as the reply given to the above mentioned question may not be treated as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Defence, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
 MINISTRY OF DEFENCE
 DEPARTMENT OF DEFENCE PRODUCTION
 LOK SABHA UNSTARRED QUESTION NO. 5269
 ANSWERED ON 24.04.2015

Achievements of HAL

5269. SHRI B. SRIRAMULU:

Will the Minister of DEFENCE be pleased to state:

(a) the details of the targets set and achievements made by the Hindustan Aeronautics Limited (HAL) during the last three years;

(b) whether the Government has set any road map for the development of the HAL;

(c) if so, the details thereof;

(d) whether the Government has received any proposal seeking financial assistance for the modernization of the HAL; and

(e) if so, the details thereof and the action taken by the Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI RAO INDERJIT SINGH) : (a) The target fixed in the Memorandum of Understanding (MoU) in respect of sales and achievement during the last three years is as under:

Year	Target	Sales (<i>Rs. in crores</i>)
		Actual
2012-13	14500	14324
2013-14	13800	15128
2014-15	14900	15480
		(Provisional)

(b) & (c) Currently HAL manufacturing SU-30 MKI, HAWK, DO-228, Advanced Light Helicopter (ALH), Cheetah/Chetak/Cheetal Helicopters and pilotless target aircraft. Besides it undertakes repairs and overhaul of these aircraft/helicopters and other aircraft like Jaguar, Mirage, Kiran, MiG-21, HS-748, AN-32. HAL has taken up design and development of Light Combat Helicopter (LCH), Light Utility Helicopter (LUH) and Basic Turboprop Trainer (HTT-40).

Co-development of Fifth Generation Fighter Aircraft (FGFA) and Multirole Transport Aircraft (MTA) with Russia is also under progress.

(d) No, Madam.

(e) Does not arise.

APPENDIX VI

MEMORANDUM NO. 87

Subject: Request for dropping of Assurances given in reply to Unstarred Question No. 4277 dated 23.04.2008 regarding "Compulsory Health Insurance Scheme for Government employees and Starred Question No. 67 dated 12.11.2010, regarding "Review of CGHS Scheme".

On 23 April, 2008 and 12 November, 2010 Shri Navin Jindal, and Shri C. Rajendran M.Ps. addressed an Unstarred Question No. 4277 a Starred Question No. 67 respectively to the Minister of Health and Family Welfare (Department of Health & Family Welfare). The texts of the Questions along with the replies of the Minister are as given in the Annexure I & II.

2. The replies to the Questions were treated as Assurances by the Committee and require to be implemented by the Ministry of Health and Family Welfare within three months from the date of the replies but the Assurances are yet to be implemented.

3. The Ministry of Health & Family Welfare (Department of Health & Family Welfare) *vide* O.M. No. H-11016/92/2010-CGHS (P) dated 25.08.2015 have requested to drop the Assurances given in reply to USQ 4277 dated 23.04.2008 and SQ No. 67 dated 12.11.2010 respectively on the following grounds:—

"That the Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) has not been finalized so far. It is difficult to prescribe a time-limit by which the proposed Insurance Scheme for Central Government Employees will be implemented."

4. Further, the Ministry *vide* O.M. F. No. H. 11017/13/2015-CGHS(P) dated 12.04.2016 have also requested to drop the Assurances on the following grounds:—

"That the EFC note on Central Government Employees & Pensioners Health Insurance Scheme (CGEPHIS) was circulated to the concerned Ministries/ Departments. The comments have been received from some Ministries and Departments. Response from some Ministries is still awaited the process will take some more time."

5. In view of the above, the Ministry, with the approval of Minister of Health and Family Welfare, have requested to drop the above Assurance.

The Committee may reconsider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 4277
ANSWERED ON 23.04.2008

Compulsory Health Insurance Scheme for Government Employees

4277. SHRI NAVEEN JINDAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to make health insurance compulsory for the Central Government employees and pensioners as reported in the "Dainik Bhaskar" dated February 19, 2008;

(b) if so, the details of the proposal; and

(c) the date by which the proposal is likely to be implemented?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): (a) to (c) The feasibility of introducing a health insurance scheme for Central Government servants and pensioners is being explored, which has not yet been finalized.

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA STARRED QUESTION NO. 67
ANSWERED ON 12.11.2010

Review of CGHS Scheme

67. SHRI C. RAJENDRAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Central Government Health Scheme (CGHS) has been reviewed;
- (b) if so, the details thereof;
- (c) whether the Government proposes to introduce a new Health Insurance Scheme for the beneficiaries of CGHS;
- (d) if so, the details thereof;
- (e) whether Government has invited proposals from the insurance companies in this regard;
- (f) if so, the details thereof; and
- (g) the time by which the new scheme is likely to be implemented by the Government?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (g) A statement is laid on the Table of the House.

- (1) **Computerisation:** To keep pace with the modern times, computerisation of CGHS has been completed in almost all dispensaries in collaboration with the National Informatics Centre. As a result of computerisation, benefits have started accruing in terms of lesser waiting period for beneficiaries at the dispensaries, on-line placement of indents on local chemists, availability of patient profiles, availability of medicines/drugs usage pattern, which will enable the CGHS to prepare a realistic list of formulary drugs, removal of jurisdictional restriction (as regards the dispensary) for the beneficiaries, etc.
- (2) **Introduction of Plastic Cards:** As part of the computerisation process, it has been decided to issue plastic cards individually to each beneficiary of the CGHS. This will enable beneficiaries to avail CGHS facility in any city after all dispensaries in various cities are networked.

- (3) **Accreditation of hospitals and labs:** With a view to providing better quality treatment to CGHS beneficiaries, it has been decided that private hospitals, diagnostic centers and labs should have accreditation with Quality Council of India.
- (4) **Holding of Claims Adalats:** In order to expedite processing and settlement of pending medical reimbursement claims, claims adalats are to be held in each Zonal Office of CGHS, Delhi, under the chairmanship of Additional Directors of the respective zones.
- (5) **Local Advisory Committees:** Local Advisory Committee meetings are held in each CGHS dispensary on second Saturday of the month, which is attended by the Area Welfare Officer appointed by the Department of Personnel & Training, representatives from the pensioners' association, local chemist to resolve problems at the dispensary level.
- (6) **Decentralisation and delegation of powers:** Ministries/Departments have been delegated powers to handle all cases of reimbursement claims if no relaxation of rules was involved. Earlier they had powers to handle requests upto Rupees two lakhs and beyond that amount, the cases were referred to CGHS, Ministry of Health & Family Welfare.
- (7) **Insulin:** Orders have been issued to permit issue of Analogue (Insulin Cartridges) to CGHS beneficiaries.
- (8) **Outsourcing of cleaning process of dispensaries:** As there was shortage of Class IV Staff in a large number of dispensaries in Delhi, it was decided to relocate Class IV staff from a few deficient dispensaries to other deficient dispensaries. To overcome the vacuum so created in some dispensaries, cleaning work has been outsourced to a private agency.
- (9) **Rate contract for purchase of drugs:** Dispensaries in Delhi have been permitted to place indents of commonly prescribed medicines directly on the manufacturers on rate contract basis. It is being extended in a phased manner to other cities. The benefit of this arrangement is that dispensaries/CGHS do not have to carry huge inventory of medicines and indents can be placed on a monthly basis depending on the need.
- (10) UTI-TSL has been engaged as the Bill Clearing Agency in respect of hospital bills pertaining to treatment availed by pensioner CGHS beneficiaries. UTI-TSL is required to make payments to hospitals within ten days of physical receipt of bills from hospitals.
- (11) CGHS, in collaboration with M/s Alliance Medicorp (India) Ltd. has set up a stand-alone dialysis unit in CGHS dispensary in Sadiq Nagar, New Delhi. The unit will provide dialysis facility to 21 CGHS beneficiaries in a day/6510 cases per annum.

(c) to (g) The Sixth Central Pay Commission recommended the introduction of health insurance scheme for Central Government employees and pensioners. It had recommended that for existing employees and pensioners, the scheme should be available on the voluntary basis, subject to their paying prescribed contribution. It also recommended that the health insurance scheme should be compulsory for new Government employees who would be joining service after the introduction of the scheme. Similarly, it had recommended that new retirees, after the introduction of the insurance would be covered under the scheme.

The Central Government Employees and Pensioners Health Insurance Scheme

(CGEPHIS) has not been introduced as yet. Government of India had floated an Expression of Interest for studying the feasibility of introducing a Health Insurance Scheme for Central Government Employees and Pensioners and their dependent family members all over India. On the basis of inputs from the Insurance companies and inter-departmental consultation, a draft scheme was prepared and accordingly a Request for Proposal (RFP) was floated inviting insurance premium quotes from the Insurance companies. The rates have been received in response thereto. The Ministry has not yet taken a final decision in the matter.

APPENDIX VII

MEMORANDUM NO. 88

Subject: Request for dropping of Assurance given in reply to Starred Question No. 103 dated 29.11.2011, regarding "Functioning of Prasar Bharati".

On 29 November, 2011 Shri Prasanta Kumar Majumdar and Shri Manohar Tirkey, M.Ps. addressed a Starred Question No. 103 to the Minister of Information and Broadcasting. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting *vide* O.M. No. F.No. 7/53/2011-BP & L/BAP dated 12 August, 2015 and 25 April, 2016 have requested to drop the Assurance on the following grounds:—

"That the aforesaid Assurance is related to two matters *viz.* 'the recommendations made by the Group of Ministers (GoM) on Prasar Bharati' and 'constitution of Prasar Bharati Recruitment Board (PBRB). The GOM was initially constituted on 07.03.2006. The meetings of the GOM reconstituted on 10-2.2010, upon the formation of UPA-II Government were held on 16.04.2010, 17.06.2010, 24.03.2011, 01.06.2011 and 23.06.2011."

The GOM has made final recommendations on the following issues:

- (i) Status of employees of Prasar Bharati
- (ii) Status of IIS, CSS, CSSS and CSCS cadre officers
- (iii) Capital structure and funding pattern for Prasar Bharati
- (iv) Filling up of essential category of posts
- (v) Restoration of section 22 of the Prasar Bharati Act, 1990
- (vi) Amendment, if any, to Prasar Bharati Act, 1990 in the light of working of the Act.

The Ministry had processed all the recommendations of GOM and has also made substantial progress in the implementation of the recommendations of GOM, An action taken note on the recommendations made by GOM on Prasar Bharati is attached as Annexure-I. It is also submitted that, after formation of the new Government, all the GOMs have abolished *vide* Cabinet Secretariat's O.M. No. 1/11/3/2014-Cab. dated 04.06.2014.

Regarding constitution of PBRB, it is submitted that earlier a draft Cabinet Note for establishment of PBRB, was circulated for inter-Ministerial consultation. The comments of various departments had been obtained and examined in consultation with Prasar Bharati (PB). However, PB has sent a new proposal for drafting a fresh Cabinet Note for establishment of Prasar Bharati, Recruitment and Services, Board (PBRSB). Since the modifications suggested by PB at this stage, require fresh approvals of Prime Minister's Office, Department of Expenditure and Department of Personnel & Training, Prasar Bharati has been requested on 29.04.2015 to forward firmed up proposal with the approval of Prasar Bharati Board. Reply of Prasar Bharati is awaited. Since, the processing of the new proposal of PB for establishment of Prasar Bharati Recruitment Board (PBRB), involves inter-Ministrial consultation and requires approval of the Cabinet, which is a time-consuming activity, therefore no time limit can be given in this regard. Moreover, at present the proposal for constitution of PBRB is not pending with the Ministry.

In view of the abolition of GOMs by the Cabinet Secretariat and the substantial progress made by this Ministry in the implementation of the recommendations of GOM and there being no pendency in the proposal of PBRB on part of the Ministry; the Committee on Government assurances, Lok Sabha, may be requested to drop/delete the Assurance from the list of Pending Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

ACTION TAKEN NOTE ON THE RECOMMENDATIONS OF GROUP OF
MINISTERS ON PRASAR BHARATI, RE-CONSTITUTE
ON 10.02.2010

Issue	Action taken
(i) Status of employees of Prasar Bharati	<p>The recommendations of the GOM were implemented by amending section 11 of the Prasar Bharati Act. The amendments were notified on 09.01.2011 and were enforced with effect from 08.03.2012. The main amendments are as follow:</p> <p>(i) All the regular employees belonging to the cadres borne on Akashwani and Doordarshan who were recruited before 05.10.2007 shall be on deemed deputation to Prasar Bharati till retirement and they shall be entitled to pay and all other benefits are admissible to an employees of Government servants.</p>
(ii) Status of IIS, CSS, CSSS and CSCS cadre officers.	<p>The recommendations of the GOM were implemented by amending section 11 of the Prasar Bharati Act whereby an enabling provision has been made for the IIS, CSS, CSSS etc. officers, who belong to the cadres outside Prasar Bharati, for being posted in the Corporation on the terms and conditions to be determined by the Central Government.</p>
(iii) Capital structure and funding pattern for Prasar Bharati	<p>Based on the recommendations of GOM, the Ministry of I&B moved a Cabinet Note for financial restructuring of Prasar Bharati. The Cabinet considered the proposal in its meeting dated 14.09.2012 and approved the proposal. The details of the proposal approved by the Cabinet are:</p> <p>(i) During the next five years from 2012-13 to 2016-17, Government non-Plan support to be made available to Prasar Bharati for meeting 100% expenses towards salary and salary related expenses. All other operating expense to be borne by Prasar Bharati out of internal revenue earnings. In view of the fact that one more year and lapsed since the matter was considered by the GOM, the Cabinet considered period of Government funding support from 2012-13 to 2016-17;</p>

Issue	Action taken
	<p>(ii) Plan capital support by the Government to Prasar Bharati to be in the form of grants-in-aid perpetuity, interest on capital loan and penal interest, agreed to. Loan in perpetuity and capital loan to be converted into grants-in-aid. <i>i.e.</i> conversion of a sum of Rs. 5684.34 crore of capital loan and loan in perpetuity into grant-in-aid waiving of Rs. 4082.88 crore towards interest (on loan in perpetuity, capital loan and penal) have been agreed to;</p> <p>(iii) The proposal for waiver of accumulated arrears of space segment and spectrum charges accrued to PB upto 31.02.2011 of Rs. 1349.54 crore, has been approved;</p> <p>(iv) Property and Assets will be transferred on book value to Prasar Bharati as per provisions of section 16(a) of Prasar Bharati Act, 1990. Normal accounting principles will be followed to determine their future value; and</p> <p>(v) Director General of Audit, Central Revenues (DGACE) will continue to be the nodal auditor of Prasar Bharati and will be assisted by qualified commercial audit staff for the audit of the annual accounts.</p> <p>In order to implement the proposals approved by the Cabinet on 14.09.2012, the matter, with the approval of Secretary (I&B), has been taken up with Ministry of Finance for obtaining approval of Parliament through Supplementary Demand for Grants of Ministry of Finance in respect of the following:—</p> <p>(i) Conversion of a sum of Rs. 5684.34 crore towards loan-in-perpetuity and capital loan into grants-in-aid for the period from 01.04.2000 to 31.03.2010;</p> <p>(ii) Waiver of an amount of Rs. 4082.88 crore towards interest on loan-in-perpetuity, interest on capital loan and penal interests for the period from 01.04.2000 to 31.03.2010;</p> <p>(iii) Waiver of a sum of Rs. 1349.54 crore towards accumulated arrears of space segment and spectrum charges accrued to Prasar Bharati up to 31.03.2011.</p>

Issue	Action taken
	The Ministry of Finance, Deptt. of Economic Affairs <i>vide</i> its communication dated 20.02.2015 has stated that the above cited proposals have been approved by Hon'ble Minister of Finance and the proposals may be put up through Supplementary Demands for Grants for obtaining the approval of Parliament.
(iv) Filling up of essential category of posts in Prasar Bharati	As per the advice of Department of Expenditure, a proposal was moved for revival of 3452 essential categories of posts. The approval of the Government for filling up of 3067 posts, falling under the essential categories, has been communicated to Prasar Bharati. Special one time dispensation was obtained to recruit through Staff Selection Commission. Prasar Bharati has informed that Staff Selection Commission has recommended 2367 candidates.
(v) Restoration of section 22 of the Prasar Bharati Act, 1990 in its original form by moving a Cabinet note.	A draft Cabinet Note for amendment of Prasar Bharati Act, 1990 was circulated for Inter-Ministerial consultations to the Ministries and Departments concerned. The recommendation GOM regarding restoration of section 22 of the Prasar Bharati Act, 1990 was also proposed in the draft Cabinet Note. The Ministry has withdrawn the said draft Cabinet Note on 10.11.2014 with the approval of the Competent Authority as it was felt that there was a requirement to further assess and analyze the issue.
(vi) Amendments if any, to Prasar Bharati Act, 1990 in the light of working of the Act including the issue of constitution of Parliamentary Committee and broadcasting Council as provided under the Act. The GOM decided that the precise formulation of the amendment bill would be worked out in consultation with Ministry of Law and Justice based on the recommendation of GOM and taken to.	A draft Cabinet Note for comprehensive amendment of Prasar Bharati Act, 1990 was circulated for Inter-Ministerial consultations to the Ministries and Departments concerned. The Ministry has withdrawn the said draft Cabinet Note on 10.11.2014 with the approval to the Competent Authority as it was felt that there was a requirement to further assess and analyse the issue.

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA STARRED QUESTION NO. 103
ANSWERED ON 29.11.2011

Functioning of Prasar Bharati

*103. SHRI PRASANTA KUMAR MAJUMDAR:
SHRI MANOHAR TIRKEY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the various issues concerning Prasar Bharati causing an adverse impact on its functioning have been addressed to;

(b) if so, the details thereof;

(c) whether the Government has approved the amendments to Prasar Bharati Act, making appointments made between November, 1997 and October, 2007 as “deemed deputation” till retirement thereby giving these employees the benefit of availing services like other public servants;

(d) if so, the details thereof; and

(e) the other steps being taken to improve the functioning of the national broadcaster?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. AMBIKA SONI): (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION ON 103 FOR ANSWER ON 29.11.2011

(a) & (b) Prasar Bharati (PB) has been facing various financial and administrative issues since its inception which has been hampering its smooth functioning.

Government had constituted a Group of Ministers (GoM) to look into various issues/pertaining to the functioning of PB. The GoM considered various issues and made recommendations for improving governance and financial management of PB. The GOM recommendations, *inter-alia*, include the following:—

- To make amendments to section 11 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 to settle issues regarding various categories of employees serving in PB.

- 3452 essential category posts in PB should be filled up to address manpower shortage.
- Government should extend financial assistance to PB from Non Plan funds to meet 100% expenses towards salary and salary related expenses and augmentation/replacement of capital assets during the next five years from 2011-12 to 2015-16. All other items of operating expenses shall be borne by PB from out of its internal resources.
- Accumulated arrears of space segment and spectrum charges of PB up to 31.3.2011 should be waived.
- Restoration of section 22 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 in its original form to exempt PB from paying Income Tax. Loans provided by the Government to PB should be converted into grants-in-aid.
- Interests accrued on the loans provided to PB to be waived.
- Prasar Bharati (Broadcasting Corporation of India) Act 1990, should be amended comprehensively to improve its functioning.

As recommended by GoM, the amendments to section 11 of the PB Act have been approved by the cabinet and the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2010 has been introduced in the Rajya Sabha on 31.8.2010. In respect of other important recommendations of GoM, a proposal seeking approval of Cabinet is under inter-Ministerial consultation.

(c) & (d) The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2010 is pending consideration in Rajya Sabha. Section 11 of the Act once amended, will provide clarity to the status of employees. It *inter alia* provides that those employees who were regularly, recruited during the period on or after 23.11.1997 till 5.10.2007 will be Government employees on deemed deputation, whereas employees recruited after 5.10.2007 would be Prasar Bharati employees. In order to provide further clarity to the status of employees recruited during 23.11.1997 to 5.10.2007, an official Amendment is being introduced in the current Session of Parliament, making a provision to the effect that these employees will be Government employees until their retirement.

(e) Several steps are being taken to improve governance and financial management of PB. Some important steps in this direction are as below:—

- PB has finalized Recruitment Regulations for different categories of posts which are under the consideration of the Government. A proposal for constitution of Prasar Bharati Recruitment Board (PBRB) is under inter Ministerial consultation. These will enable PB to address issues of staff crunch.

- The Ministry has accorded high priority for the digitalization of Doordarshan (DD) and All India Radio (AIR) for which adequate funds have been provided to PB in the Plan allocation. Plan funds support is also being provided to PB for improving software on various DD/AIR channels.
- Marketing setup of PB is being revamped and re-structured so as to make it more efficient, proactive and market friendly.
- PB also plans to expand its Direct-to-Home (DTH) platform from existing 59 channels which will provide better access and facility to people in rural areas.
- E-auctioning of slots of DTH to private channels has resulted in increase in the internal revenue generation of PB. Till date PB has generated Rs. 73.61 crores from auction of 29 slots on the DTH DD Platform.

APPENDIX VIII

MEMORANDUM NO. 89

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1158 dated 07.12.2015, regarding "BEML Units."

On 07 December, 2015, Shri M.B. Rajesh, M.P. addressed an Unstarred Question No. 1158 to the Minister of Labour and Employment. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Labour and Employment *vide* O.M. No. H-11016/02/2015-LRC-(IR(Imp-I)) dated 10.05.2016 have requested to drop the Assurance on the following grounds:—

"That it does not constitute an Assurance as interpretation of the highlighted part only denotes the outline structure of the proposed Labour Code on Industrial Relations, the Tripartite legislative consultation process that had been carried out by the Ministry on it and the fact regarding the law-making process that any such pre-legislative consultation process becomes a part of legislation with the approval of the Parliament. Analysis of reply does not imply any Assurance. Keeping in view the above, the Lok Sabha Secretariat is requested to consider the deletion of Assurance."

4. In view of the above, the Ministry, with approval of the Minister of State (Independent Charge) for Labour and Employment, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA UNSTARRED QUESTION NO. 1158
ANSWERED ON 07.12.2015

BEML Units

1158. SHRI M.B. RAJESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has banned various employees unions affiliated to Central trade union including any of the Bharat Earth Movers Limited (BEML) units in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has made any condition regarding selection of office bearers of employees union which is contrary to Provision in Trade Union Act;

(d) if so, the details of the said conditions along with the response of various Trade Unions in this regard; and

(e) the corrective measures being taken to ensure trade union rights of the workers?

ANSWER

THE MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) & (b) No, Madam. the enforcing agency *i.e.* the Chief Labour Commissioner (Central) has not reported any such incident.

(c) to (e): No, Madam. the Government has taken steps for drafting the Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:

- (i) The Industrial Disputes Act, 1947;
- (ii) The Trade Unions Act, 1926; and
- (iii) The Industrial Employment (Standing Orders) Act, 1946.

The Government has also held meetings for the Tripartite Consultations for drafting the Labour Code on Industrial Relations, where the representatives from Central Trade Unions, Employer's Association and Central Ministries/State Government have participated and gave their suggestions. These suggestions would form part of Labour Code after the consent of the Parliament.

APPENDIX IX

MEMORANDUM NO. 90

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1193 dated 07.12.2015 regarding "New MSME Policy."

On 07 December, 2015, Shri R. Gopalakrishnan, M.P. addressed an Unstarred Question No. 1193 to the Minister of Micro, Small and Medium Enterprises. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Micro, Small and Medium Enterprises within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Micro, Small and Medium Enterprises *vide* DO letter No. 8(7)/2016-MSME Pol dated 30 May, 2016 and No. 8/7(1)/2016-MSME Pol dated 01 December, 2016 have requested to drop the Assurance on the following grounds:—

"That towards the recommendations of the Micro, Small and Medium Enterprises policy, the Government has constituted Prabhat Kumar Committee. Though the Committee has been mandated to submit its report by June, 2016, expectedly the report would be made available latest by October, 2016. Prabhat Kumar Committee is in the process and the policy formulation is going on."

4. In view of the above, the Ministry, with the approval of the Minister (MSME) have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA UNSTARRED QUESTION NO. 1193
ANSWERED ON 07.12.2015

New MSME Policy

1193. SHRI R. GOPALAKRISHNAN:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether the Government is contemplating to introduce new Micro, Small and Medium Enterprises Policy;
- (b) if so, the details and the salient features thereof; and
- (c) the time by which the said policy is likely to be implemented in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH): (a) to (c) The Government had prepared a draft consultation paper on Micro, Small and Medium Enterprises (MSME) Policy on which a large number of suggestions were received from various stakeholders. However, the draft paper has not yet been given the final policy shape and the details are yet to be worked out.

APPENDIX X

MEMORANDUM NO. 92

Subject: Request for dropping of Assurance given in reply to Starred Question No. 160 dated 30.07.2015 regarding "Amendment in Electricity Act."

On 30 July, 2015, Shri Ram Tahal Choudhary, M.P. addressed a Starred Question No. 160 to the Minister of Power. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be Implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be Implemented.

3. The Ministry of Power *vide* OM letter No. 28(L)/4/2016-R&R dated 4 July, 2016 have requested to drop the Assurance on the following grounds:—

"That on the basis of the recommendation, further round of detailed discussion and comments of the States/UTs the draft cabinet note for official amendment in the Electricity Amendment bill 2014 is under finalisation. The process of amendment in the Electricity Act, 2003 requires more time as it involves not only approval of cabinet but a complete parliamentary procedure.

Since the amendments in the Electricity Act, 2003 will take time, it is requested to approach the Committee on Government Assurances to drop the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (I/C) for Power, Coal and NRE have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA STARRED QUESTION NO. 160
ANSWERED ON 30.07.2015

Amendment in Electricity Act

*160. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of POWER be pleased to state:

(a) the details of the power distribution companies functioning in the country including complaints received against them, Company/State/UT-wise during the last three years and the current year;

(b) whether the Government has conducted any review on the performance of the power distribution companies in the country and if so, the details thereof;

(c) whether the Government proposes to amend Electricity Act, 2003 so as to protect consumers from exploitation by the power distribution companies; and

(d) if so, the details thereof along with the time by which Act is likely to be amended?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) to (d) A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) OF STARRED QUESTION NO. 160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT

(a) The details of the power distribution companies functioning in the country is enclosed at Annex-I.

The distribution of electricity at retail level falls within the domain of respective State Governments and the respective State Electricity Regulatory Commissions (SERCs) are empowered to issue directions to the licensees under Section 23 of Electricity Act, 2003. The respective SERCs are also empowered to take action against the licensees under Section 19 & Section 24 of Electricity act, 2003.

(b) Yes, Madam. Power Finance Corporation publishes the 'Report on Performance of State Power Utilities'. The report analyses state power utilities on a range of operational and financial parameters. The report covering the Performance of State Power Utilities selling power directly to consumers on Key parameters is given at Annex-II, III & IV.

(c) & (d) Government of India has proposed amendments to the Electricity Act 2003, which, *inter-alia*, include separation of carriage and content in the distribution sector. The other proposed amendments are strengthening of grid safety and security, Renewable Generation Obligation (RGO) for new coal and lignite based thermal generating plants, rationalization of tariff determination process, performance oversight of Regulatory Commissions and strict enforcement of Renewable Purchase Obligations (RPO) etc.

The Electricity (Amendment) Bill containing the above said amendments was introduced in the Lok Sabha on 19.12.2014. The Bill was subsequently referred to standing Committee on Energy. The Committee has submitted its report on 07.05.2015. Based on the recommendation of the Standing Committee on Energy, Ministry of Power is expediting to move Official Amendments to the Electricity (Amendment) Bill, 2014.

ANNEXURE

ANNEXURE REFERRED TO IN PART (A) OF THE STATEMENT LAID IN
REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE
LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN
ELECTRICITY ACT

List of Distribution Companies in Various States in India

Sl.No. State/Region	Name of the Distribution Company
Northern Region	
1. Haryana	Dakshin Haryana Bijli Vitran Nigam Limited (DHBVNL) Uttar Haryana Bijli Vitran Nigam Limited (UHBVNL)
2. Himachal Pradesh	HPSEB Limited
3. Punjab	Punjab State Power Corporation Limited (PSPCL)
4. Rjasthan	Jaipur Vidyut Vitran Nigam Limited (JVVNL) Ajmer Vidyut Vitran Nigam Limited (AVVNL) Jodhpur Vidyut Vitran Nigam Limited (JdVVNL)
5. Uttar Pradesh	Pashimanchal Vidyut Vitran Nigam Limited (PaVVNL) Poorvanchal Vidyut Vitran Nigam Limited, (PoVVNL) Madhyanchal Vidyut Vitran Nigam Limited, (MVVNL) Dhakshinanchal Vidyut Vitran Nigam Limited, (DVVNL) Kanpur Electricity, Supply Company (KESCO) Nodia Power Co. Ltd (NPCL)
6. Uttarakhand	Uttarakhand Power Corporation Limited (UPCL)
7. Delhi	BSES Yamuna Power Limited (BYPL) BSES Rajdhani Power Limited (BRPL) Tata Power Delhi Distribution Limited (TPDDL) New Delhi Municipal Corporation (NDMC)
8. Chandigarh	Electricity Department, UT of Chandigarh
9. J&K	Power development Deptt. (PDD) of J&K.
Western Region	
10. Chhattisgarh	Chhattisgarh State Power Distribution Company Limited (CSPDCL) Bhilai Steel Plant Jindal Steel & Power Ltd. (JSPL)
11. Gujarat	Madhya Gujarat Vij Company Limited (MGVCL) Dakshin Gujarat Vij Company Limited, (DGVCL) Uttar Gujarat Vij Company Limited (UGVCL) Paschim Gujarat Vij Company Limited (PGVCL) Torrent Power Ltd. (TPL), Ahmedabad Torrent Energy Limited (TEL)-Surat Mundra Port SEZ Utilties Pvt. Ltd. (MUPL) Kandla Port Trust (KPT)

Sl.No.	State/Region	Name of the Distribution Company
		Aspen Infrastructures Ltd. (Synefra), SEZ, Vadodara Jublant Infrastructure Ltd, Industrial Estate, Bharuch
12	Madhya Pradesh	MP Madhya Kshetra Vidyut Vitram Company Limited, (MPMKVVCL) MP Paschmi kshetra Vidyut Vitran Company Limited (MPPASKVVCL) MP Poorvi Kshetra Vidyut Vitran Company Limited (MPPorKVVCL)
13.	Maharashtra	Maharashtra State Electricity Distribution Company Limited (MSEDCL) Brihan Mumbai Electric Supply Company (BEST) BSES (Reliance Energy Ltd.) Tata Power Co. Ltd.
14.	Goa	Electricity Department, Goa
15.	UT of Dadra & Nagar Haveli	Dadra & Nagar Haveli Power Distribution Corporation Ltd.
16.	UT of Daman & Diu	Electricity Department, UT of Daman & Diu.
Southern Region		
17.	Andhra Pradesh	Andhra Pradesh Eastern Power Distribution Company Limited, (APEPDCL) Andhra Pradesh Southern Power Distribution Company Limited (APSPDCL)
18.	Telangana	Telangana State Southern Power Distribution Company Limited, (TSSPDCL) Telangana State Northern Power Distribution Company Limited, (TSNPDCL)
19.	Karnataka	Mangalore Electricity Supply Corporation Limited (MESCOM) Chamundeshwarri Electricity Supply Corporation Limited (CESE) Gulbarga Electricity Supply Corporation Limited (GESCOM) Bangalore Electricity Supply Corporation Limited (BESCOM) Hubli Electricity Supply Corporation Limited (HESCOM)
20.	Tamil Nadu	Tamil Nadu Generation and Distribution Company Limited (TENGEDCO)
21.	Kerala	KSEB Limited Infopark, Kochi Technopark, Trivandrum Kanan Devan Hills Plantations Company Limited (KDHP) KINESCO Power Utility Ltd., Kochi Rubber Park India Pvt. Limited, Ernakulam Cochin Special Economic Zone Authority (CSEZA), Kochi Cochin Port trust, Kochi Thrissur Corporation, Thrissur
22.	Lakshadweep	Electricity Deptt. UT. of Lakshadweep
23.	Puducherry	Electricity Deptt. UT. of Puducherry.

Sl.No.	State/Region	Name of the Distribution Company
24.	Andaman & Nicobar Islands	Electricity Deptt. UT. of Andaman & Nicobar Islands
Eastern Region		
25.	West Bengal	West Bengal State Electricity Distribution Company Limited (WBSEDCL) Durgapur Project Limited (DPL) Calcutta Electricity Supply Co. (CESC) Dishegarth Power Supply Co. Ltd. (DPSCL)
26.	Sikkim	Sikkim Power development Corporation Limited
27.	Bihar	North Bihar State Power Distribution Company Ltd. South Bihar State Power Distribution Company Ltd.
28.	Jharkhand	Jharkhand Bijli Vitran Nigam Limited (JBVNL) Jamshedpur Utility & Services Company Ltd. (JUSCO) Tata Steel Limited, Jamshedpur
29.	Odisha	North Eastern Supply Company Limited (NESCO) Western Electricity Supply Company Limited (WESCO) Southern Electricity Supply Company Limited (SOUTHCO) Central Electricity Supply Company Limited (CESCO).
N-Eastern Region		
30.	Assam	Assam Power Distribution Company Limited (APDCL)
31.	Tripura	Tripura State Electricity Corporation Limited
32.	Meghalaya	Meghalaya Energy Corporation Limited
33.	Manipur	Manipur State Power Distribution Company Ltd.
34.	Arunachal Pradesh	Department of Power, Arunachal Pradesh
35.	Mizoram	Power & Electricity Department, Mizoram
36.	Nagaland.	Department of Power, Nagaland.

ANNEXURE

ANNEXURE REFERRED TO IN PART (A) OF THE STATEMENT LAID IN
REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE
LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN
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Profitability for Utilities selling directly to Consumers

Region	State	Utility	2011-12		2012-13		2013-14	
			Profit after tax on accrual basis	Profit on subsidy received basis	Profit after tax on accrual basis	Profit tax on subsidy received basis	Profit after tax on accrual basis	Profit on subsidy received basis
1	2	3	4	5	6	7	8	9
Eastern	Bihar	BSEB	-2,662	-2,662	-1,088	-1,088		0
		NBPDCL		0	-56	-56	-74	-74
		SBPDCL		0	-84	-84	-269	-269
	Jharkhand	JSEB	-3,211	-3,211	-2,668	-2,668	-1,511	-1,511
	Odisha	CESU	-257	-257	-316	-316	-199	-199
		NESCO	-92	-92	-77	-77	-45	-45
		SESCO	-22	-22	-34	-34	-11	-11
		WESCO	-52	-52	-132	-132	-87	-87
	Sikkim	Sikkim PD	-17	-17	39	39	33	33
	West Bengal	WBSEDCL	73	73	82	82	19	19
Eastern Total			-6,240	-62,40	-4,332	-4,332	-2,143	-2,143
North Eastern	Arunachal Pradesh	Arunachal PD	-274	-274	-255	-255	-428	-428
	Assam	APDCL	-408	-558	-418	-568	-528	-693
	Manipur	Manipur PD	-307	-307	-315	-315	-194	-194
	Meghalaya	MeECL	-204	-204		0		0
		MePDCL		0	-221	-232	-26	-26
	Mizoram	Mizoram PD	-127	-127	-200	-200	-192	-192
	Nagaland	Nagaland PD	-214	-214	-212	-212	-191	-191
	Tripura	TSECL	-157	-157	-166	-166	-70	-70
North Eastern Total			-1,692	-1,842	-1,788	-1,949	-1,630	-1,795
Northern	Delhi	BSES						
		Rajdhani	121	121	21	21	8	8
		BSES						
		Yamuna	21	21	25	25	11	11
		TPDDL	339	339	310	310	334	334

1	2	3	4	5	6	7	8	9
	Haryana	DHBVNL	-4,599	-4,599	-1,352	-1,352	-1,648	-1,648
		UHBVNL	-8,604	-8,604	-2,297	-2,297	-1,465	-1,465
	Himachal Pradesh	HPSEB Ltd.	-513	-513	-340	-340	-75	-75
	Jammu& Kashmir	J&K PDD	-3,037	-3,037	-3,129	-3,129	-2,387	-2,387
	Punjab	PSPCL	-537	-459	261	94	256	256
	Rajasthan	AVVNL	-7,596	-7,596	-3,905	-3,905	-4,843	-4,843
		JDVVNL	-6,179	-6,179	-4,285	-4,285	-5,299	-5,299
		JVVNL	-5,797	-5,797	-4,161	-4,161	-5,503	-5,503
	Uttar Pradesh	DVVN	-2,840	-2,840	-3,364	-3,364	-5,521	-5,521
		KESCO	-384	-384	-545	-545	-674	-674
		MVVN	-1,765	-1,765	-2,033	-2,033	-3,263	-3,263
		Pash VVN	-1,992	-1,992	-1,303	-1,303	-3,172	-3,172
		Poorv VVN	-2,244	-2,244	-2,533	-2,533	-4,095	-4,095
	Uttara-Khand	Ut PCL	-55	-55	-16	-16	323	323
Northern Total			-45,660	-45,582	-28,647	-28,814	-37,011	-37,012
Southern	Andhra Pradesh	APCPDCL	4	-1,476	-7,718	-7,718	-811	-811
		APEPDCL	25	-963	-1,681	-1,681	-136	-136
		APNPDCL	3	-874	-3,436	-3,445	-31	-31
		APSPDCL	6	-710	-4,673	-4,678	-401	-401
	Karnataka	BESCOM	118	107	-433	-433	76	76
		CHESCOM	-123	-269	-270	-337	-16	-72
		GESCOM	-5	34	-189	-189	38	38
		HESCOM	40	40	41	41	-576	-576
		MESCOM	6	6	13	13	0	0
	Kerala	KSEB	241	241	241	241	140	140
		KSEBL		0		0	-29	-29
	Puducherry	PD	-164	-164	-308	-308	-60	-60
	Tamil Nadu	TANGEDCO	-13,321	-13,308	-11,679	-12,064	-13,985	-14,052
Southern Total			-13,171	-17,337	-30,092	-30,559	-15,791	-15,914
Western	Chhattisgarh	CSPDCL	-2012	-2,012	-498	-498	-630	-630
	Goa	Goa PD	-271	-271	-285	-285	-4	-4
	Gujarat	DGCVL	76	76	25	25	52	52
		MGVCL	36	36	21	21	19	19

1	2	3	4	5	6	7	8	9
		PGVCL	9	9	11	11	10	10
		UGVCL	12	12	14	14	14	14
		MP						
		Madhya						
	Madhya Pradesh	Kshetra VVCL	-1,129	-1,129	-1,593	-1,595	-2,672	-2,672
		MP						
		Paschim Kshetra VVCL	-624	-624	-1,425	-1,425	-1,811	-1,811
		MP Purv Kshetra VVCL	-1,167	-1,167	-1,432	-1,432	-1,887	-1,893
	Maharashtra	MSEDCL	-808	-808	-871	-871	-280	-280
Western	Total		-5,877	-5,877	-6,034	-6,036	-7,190	-7,195
Grand	Total		-72,639	-76,877	-70,894	-71,690	-63,765	-64,060

ANNEXURE

ANNEXURE REFERRED TO IN PART (B) OF THE STATEMENT LAID IN
REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE
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AT&C Losses (%) for utilities selling directly to Consumers

Region	State	Utility	2011-12	2012-13	2013-14
Eastern	Bihar	BSEB	59.24	59.40	
		NBPDCL		50.85	41.93
		SBPDCL		45.77	48.70
		Bihar Total	59.24	54.64	46.33
	Jharkhand	JSEB	42.76	47.49	42.17
		Jharkhand Total	42.76	47.49	42.17
	Odisha	CESU	46.15	43.43	38.48
		NESCO	39.54	39.61	36.47
		SESCO	52.60	49.36	41.18
		WESCO	43.26	41.87	41.24
		Odisha Total	44.66	42.88	39.19
	Sikkim	Sikkim PD	58.32	53.51	71.23
		Sikkim Total	58.32	53.51	71.23
	West Bengal	WBSEDCL	32.90	34.43	32.05
		West Bengal Total	32.90	34.43	32.05
		Eastern Total	41.80	42.04	38.02
	North Eastern	Arunachal Pradesh	Arunachal PD	65.55	60.26
Arunachal Pradesh Total			65.55	60.26	68.20
Assam		APDCL	29.47	31.85	30.25
		Assam Total	29.47	31.85	30.25
Manipur		Manipur PD	44.80	85.49	43.55
		Manipur Total	44.80	85.49	43.55
Meghalaya		MeECL	45.33		
		MePDCL		36.25	35.38
		Meghalaya Total	45.33	36.25	35.38
Mizoram		Mizoram PD	36.59	27.55	32.53
		Mizoram Total	36.59	27.55	32.53
Nagaland		Nagaland PD	22.85	75.30	38.37
	Nagaland Total	22.85	75.30	38.37	

Region	State	Utility	2011-12	2012-13	2013-14
	Tripura	TSECL	33.76	24.86	27.81
	Tripura Total		33.76	24.86	27.81
North Eastern Total			35.22	38.31	33.94
Northern	Delhi	BSES Rajdhani	16.65	15.16	16.19
		BSES Yamuna	25.54	17.94	15.51
		TPDDL	15.67	13.12	9.75
Delhi Total			18.56	15.22	14.09
	Haryana	DHBVNL	27.53	28.31	30.89
		UHBVNL	29.06	36.97	38.61
Haryanad Total			28.27	32.55	34.33
	Himachal Pradesh	HPSEB Ltd.	18.04	11.90	15.13
Himachal Pradesh Total			18.04	11.90	15.13
	Jammu & Kashmir	J&K PDD	71.16	60.87	49.14
Jammu & Kashmir Total			71.16	60.87	49.14
	Punjab	PSPCL	18.96	17.52	17.91
Punjab Total			18.96	17.52	17.91
	Rajasthan	AVVNL	28.12	19.90	22.04
		JDVVNL	23.83	18.97	25.69
		JVVNL	23.18	20.91	31.08
Rajasthan Total			24.81	20.00	26.76
	Uttar Pradesh	DVVN	40.50	45.69	36.47
		KESCO	30.48	37.61	34.29
		MVVN	44.42	45.83	14.32
		Pash VVN	35.95	33.39	23.49
		Poorv VVN	52.37	52.37	20.09
Uttar Pradesh Total			41.95	42.85	24.65
	Uttarakhand	Ut PCL	25.84	23.18	19.01
Uttarakhand Total			25.84	23.18	19.01
Nothern Total			30.34	28.89	24.86
Southern	Andhra Pradesh	APCPDCL	17.77	15.64	17.54
		APEPDCL	10.53	10.15	6.57
		APNPDCL	17.26	13.09	20.80
		APSPDCL	12.19	12.74	11.77
Andhra Pradesh Total			15.27	13.70	14.77

Region	State	Utility	2011-12	2012-13	2013-14
	Karnataka	BESCOM	22.57	20.45	18.93
		CHESCOM	28.99	30.42	33.92
		GESCOM	23.96	18.28	30.45
		HESCOM	23.62	20.44	20.42
		MESCOM	17.94	14.57	14.83
	Karnataka Total		23.29	20.78	22.02
	Kerala	KSEB	12.17	12.32	11.45
		KSEBL			22.78
	Kerala Total		12.17	12.32	16.38
	Puducherry	Puducherry PD	18.91	9.13	16.18
	Puducherry Total		18.91	9.13	16.18
	Tamil Nadu	TANGEDCO	21.70	20.71	22.35
	Tamil Nadu Total		21.70	20.71	22.35
Southern Total			18.89	17.40	19.08
Western	Chhattisgarh	CSPDCL	29.05	25.12	23.17
	Chhattisgarh Total		29.05	25.12	23.17
	Goa	Goa PD	15.12	14.14	10.72
	Goa Total		15.12	14.14	10.72
	Gujarat	DGVCL	13.14	10.40	10.83
		MGVCL	14.40	14.94	14.77
		PGVCL	28.03	30.41	24.12
		UGVCL	14.01	14.37	9.10
	Gujarat Total		19.26	19.87	15.93
	Madhya Pradesh	MP Madhya	45.85	29.97	29.60
		Kshetra VVCL			
		MP Paschim	34.43	28.16	21.15
		Kshetra VVCL			
		MP Purv Kshetra	34.94	36.40	34.83
		VVCL			
	Madhya Pradesh Total		38.26	31.15	28.03
	Maharashtra	MSEDCL	21.63	21.95	14.39
	Maharashtra Total		21.63	21.95	14.39
Western Total			24.81	23.36	18.37
Grand Total			26.63	25.45	22.70

Note: AT&C Losses for BSES Rajdhani (for 2013-14), BSES Yamuna (for 2013-14), TANGEDCO (for 2012-13 & 2013-14) and MP Paschim Kshetra VVCL (for 2012-13 & 2013-14) may include transmission losses since the figure for transmission losses is not separately available.

ANNEXURE

ANNEXURE REFERRED TO IN PART (B) OF THE STATEMENT LAID IN
REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN
THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT
IN ELECTRICITY ACT

Gap on subsidy received

Region	State	Utility	2011-12			2012-13			2013-14			
			ACS	Avg. Revenue (Subsidy Recd basis)	Gap (Subsidy Recd basis)	ACS	Avg. Revenue (Subsidy Recd basis)	Gap (Subsidy Recd basis)	ACS	Avg. Revenue (Subsidy Recd basis)	Gap (Subsidy Recd basis)	
1	2	3	4	5	6	7	8	9	10	11	12	
Eastern	Bihar	BSEB	6.58	4.41	2.17	6.54	5.18	1.36				
		NBPDCL				4.87	4.58	0.29	4.84	4.71	0.13	
		SEPDCL				4.59	4.34	0.25	5.17	4.86	0.31	
		Jharkhand	JSEB	6.41	3.19	3.21	6.10	3.66	2.44	5.52	3.79	1.73
		Sikkim	Sikkim PD	2.73	2.55	0.18	2.76	3.24	(0.48)	3.10	3.49	(0.39)
		West Bengal	WBSEDCL	4.47	4.50	(0.03)	4.92	4.95	(0.03)	4.89	4.90	(0.01)
		Odisha	NESCO	3.53	3.35	0.18	4.24	4.09	0.15	3.93	3.84	0.09
			SESCO	2.45	2.37	0.08	3.34	3.22	0.12	3.33	3.29	0.04
			WESCO	3.36	3.28	0.08	4.00	3.79	0.21	3.92	3.79	0.13
			CESU	3.34	2.98	0.36	3.80	3.38	0.43	3.91	3.66	0.25
	Eastern Total		4.71	3.89	0.82	4.93	4.40	0.52	4.68	4.42	0.26	
North Eastern	Arunachal Pradesh	Arunachal PD	5.67	1.51	4.16	5.37	1.41	3.96	8.03	1.43	6.59	
		Assam	APDCL	4.64	3.70	0.93	5.06	4.12	0.94	5.16	4.15	1.00
		Manipur	Manipur PD	6.88	1.97	4.91	6.98	2.10	4.88	5.20	2.20	3.01
		Meghalaya	MeECL	4.39	3.18	1.21						
			MePDCL				5.21	3.65	1.56	3.39	3.21	0.18
		Mizoram	Mizoram PD	5.68	2.93	2.75	6.77	2.46	4.31	6.35	2.34	4.00
		Nagaland	Nagaland PD	5.66	2.04	3.62	5.57	2.05	3.53	4.57	1.54	3.03
		Tripura	TSECL	4.39	3.13	1.26	4.34	2.98	1.36	3.74	3.27	0.47
		North Eastern Total		4.86	3.22	1.64	5.23	3.47	1.75	4.94	3.48	1.46
	Northern Delhi	BSES Rajdhani	BSES	5.69	5.78	(0.09)	5.97	6.00	(0.03)	6.10	6.11	(0.01)
BSES Yamuna			5.79	5.84	(0.04)	5.92	5.96	(0.03)	6.52	6.54	(0.02)	
TPDDL			5.02	5.46	(0.44)	4.71	5.06	(0.35)	4.97	5.34	(0.38)	
Haryana		DHBVNL	5.88	3.56	2.32	4.76	4.10	0.66	4.96	4.34	0.62	
		UHBVNL	7.82	3.18	4.64	5.52	4.35	1.17	5.55	4.86	0.69	

1	2	3	4	5	6	7	8	9	10	11	12	
	Himachal Pradesh	HPSEB Ltd.	4.80	4.26	0.54	4.75	4.40	0.35	4.83	4.77	0.07	
	Jammu & Kashmir	J&K PDD	4.03	1.29	2.74	4.10	1.43	2.66	3.20	1.32	1.88	
	Punjab	PSPCL	3.96	3.85	0.11	4.49	4.51	(0.02)	4.71	4.77	(0.06)	
	Rajasthan	AVVNL	8.35	3.11	5.24	6.19	3.72	2.47	7.14	4.20	2.94	
		JDVVNL	6.66	2.73	3.93	5.81	3.38	2.43	6.49	3.80	2.69	
		JVVNL	6.04	3.12	2.92	5.51	3.61	1.90	6.16	3.79	2.37	
	Uttar Pradesh	DVVN	4.37	2.60	1.77	4.97	3.03	1.94	6.18	3.19	2.99	
		KESCO	4.55	3.31	1.24	5.47	3.73	1.74	6.38	4.48	1.90	
		MVVN	4.59	3.18	1.41	4.92	3.37	1.55	6.18	3.89	2.29	
		Pash VVN	4.23	3.35	0.88	4.48	3.93	0.55	5.71	4.39	1.32	
		Poorv VVN	4.46	3.03	1.43	4.78	3.20	1.58	6.53	4.11	2.42	
	Uttarakhand	Ut PCL	2.97	2.91	0.06	3.20	3.18	0.03	3.09	3.36	(0.27)	
	Northern Total		5.23	3.50	1.72	4.99	3.96	1.03	5.53	4.29	1.24	
	Southern	Andhra Pradesh	APCPDCL	4.07	3.67	0.40	6.71	4.50	2.21	4.90	4.65	0.25
			APEPDCL	4.24	3.49	0.75	5.89	4.57	1.32	4.62	4.52	0.10
			APNPDCL	4.06	3.41	0.65	7.05	4.24	2.80	4.71	4.68	0.03
			APSPDCL	4.28	3.89	0.38	7.01	4.46	2.54	4.94	4.74	0.20
	Karnataka	BESCOM	3.73	3.78	(0.04)	4.35	4.20	0.16	4.40	4.43	(0.03)	
		CHESCOM	3.88	3.42	0.46	4.18	3.63	0.55	3.93	3.82	0.10	
		GESCOM	3.67	3.71	(0.04)	4.42	4.14	0.28	4.00	4.04	(0.03)	
		HESCOM	3.85	3.89	(0.04)	4.38	4.42	(0.04)	4.75	4.20	0.55	
		MESCOM	4.18	4.20	(0.02)	4.53	4.54	(0.01)	4.81	4.81	(0.00)	
	Kerala	KSEB	3.96	4.08	(0.12)	5.64	5.76	(0.12)	4.80	4.92	(0.11)	
		KSEBL							5.41	5.38	0.03	
	Puducherry	YPD	3.18	2.66	0.51	3.77	2.81	0.96	3.82	3.61	0.21	
	Tamil Nadu	TANGEDCO	5.22	3.30	1.92	6.42	4.62	1.79	6.52	4.71	1.81	
	Southern Total		4.36	3.60	0.77	5.90	4.54	1.36	5.28	4.62	0.66	
	Western	Chhattisgarh	CSPDCL	3.82	2.78	1.04	3.26	3.03	0.22	3.43	3.15	0.28
	Goa	Goa PD	3.11	2.39	0.72	3.55	2.77	0.78	3.35	3.34	0.01	
	Gujarat	DGVCL	4.60	4.67	(0.07)	5.01	5.04	(0.02)	5.36	5.41	(0.05)	
		MGVCL	4.08	4.13	(0.05)	4.31	4.33	(0.02)	4.55	4.58	(0.03)	
		PGVCL	3.27	3.27	(0.01)	3.42	3.42	(0.00)	3.71	3.72	(0.01)	
		UGVCL	3.52	3.52	(0.01)	3.65	3.66	(0.01)	3.93	3.94	(0.01)	
	Madhya Pradesh	MP Madhya Kshetra VVCL	3.84	3.05	0.79	4.55	3.49	1.06	4.89	3.33	1.56	

APPENDIX XI

MEMORANDUM NO. 93

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2353 dated 11.03.2015, regarding "Prevention of Corruption Act".

On 11 March, 2015 Shri Muthamsetti Srinivas Rao (Avanthi) and Shri Ravindra Kumar Pandey, M.Ps. addressed an Unstarred Question No. 2353 to the Minister of Personnel, Public Grievances and Pensions (Department of Personnel and Training). The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) *vide* O.M. No. 410/08/2015-AVD-IV(B) dated 10 June, 2015, have requested to drop the Assurance on the following grounds:—

"That the Prevention of Corruption (Amendment) Bill, 2013, for amending the Prevention of Corruption Act, 1988, was introduced in the Rajya Sabha on 19.08.2013. The Bill was referred to the Department related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, for examination and report. The Parliamentary Standing Committee submitted its report on the Bill on 06.02.2014, wherein it has made a number of recommendations for amendment in the Bill. Having regard to the fact that the Bill contemplates an important paradigm shift in defining the offences relating to bribery, Government sought the views of the Law Commission of India on the proposals contained in the Bill. The Law Commission of India, in its 254th Report on the Bill, presented to the Government on 12th February, 2015, has suggested a number of significant improvements in the Bill which have been considered by the Government. The Cabinet in its meeting held on 29.04.2015 approved the proposal of this Department to move Official Amendments to the Prevention of corruption (Amendment) Bill, 2013 pending in the Rajya Sabha. Accordingly, Notice for moving official Amendments and for consideration and passing of the Bill was given in the Rajya Sabha in the Budget Session, 2015 of Parliament. However, the same could not be taken up for discussion & passing in the Budget Session of

Rajya Sabha. Since the Government has already given notice for consideration and passing of the Bill with official amendments, the Assurance seems to have been fulfilled. Therefore, Committee on Government Assurances (Lok Sahha) is requested that the above said Assurance may be treated as fulfilled."

4. Further the Ministry vide D.O. No. 410/08/2015-AVD-IV(B) dated 18 February, 2016 and D.O. No. 410/08/2015-AVD-IV(B) dated 11 May, 2016, have also requested to drop the Assurance on the following grounds:—

"That the Law Commission of India, in its 254th Report on the Prevention of Corruption (Amendment) Bill, 2013 , presented to the Government on 12th February, 2015, has suggested a number of significant improvements in the Bill, which have been considered by the Government and with the due approval of the Cabinet, official amendments to the Prevention of Corruption (Amendment) Bill, 2013 have been moved. Thus, the Assurance stands fulfilled."

5. In view of the above, the Ministry, with the approval of Minister of State for Personnel, Public Grievances and Pensions have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA UNSTARRED QUESTION NO. 2353
ANSWERED ON 11.03.2015

Prevention of Corruption Act

2353. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Law Commission has proposed to the Government to amend certain provisions of the proposed Prevention of Corruption Act (Amendment) Bill and bring it in line with laws in the US and the UK;

(b) if so, the reaction of the Government thereto; and

(c) the time by which the Government is likely to amend the Act?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) & (b) The Prevention of Corruption (Amendment) Bill, 2013, for amending the Prevention of Corruption Act, 1988, was introduced in the Rajya Sabha on 19.08.2013 in order to fill certain gaps in description and coverage of the offense of bribery so as to bring it in line with the current international practice and also to meet more effectively, the country's obligations under United Nations Convention Against Corruption (UNCAC). The said Bill, *inter alia*, proposes to address the supply side of corruption (punishment to bribe-giver), to protect honest public servants from vexatious prosecution for any bona fide omission or commission in the discharge of official duties and to lay down clear criteria & procedure for sanction of prosecution. The Bill was referred to the Department related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, for examination and report. The Parliamentary Standing Committee submitted its report on the Bill on 06.02.2014, wherein it has made a number of recommendations for amendments in the Bill. Having regard to the fact that the Bill contemplates an important paradigm shift in defining the offences relating to bribery, Government sought the views of the Law Commission of India on the proposals contained in

the Bill. The Law Commission of India, in its 254th Report on the Bill, presented to the Government on 12th February, 2015, has suggested a number of significant improvements in the Bill which are presently under consideration of the Government, with a view to moving necessary official amendments in the said Bill.

(c) Government is keen to have the Bill passed by Parliament at the earliest. However, since the Bill will have to be considered and passed by both Houses of Parliament, it is not possible to indicate any time-frame for the purpose.

APPENDIX XII

MEMORANDUM NO. 95

Subject: Request for dropping of Assurances given in reply to Unstarred Question No. 727 dated 03.12.2015, regarding "Supply of Jute Bags" and Unstarred Question No. 3028 dated 17.12.2015, regarding "Scam in Supply of Jute Bags."

On 03 December, 2015 Shri Rajesh Verma and Shri J.C. Divakar Reddy, M.Ps. addressed an Unstarred Question No. 727 to the Minister of Textiles. Further, on 17 December 2015, Shri Gutha Sukender Reddy, MP. Addressed an Unstarred Question No. 3028 to the Minister of Textiles. The texts of the Questions along with the reply of the Minister are as given in the Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Textiles within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Textiles *vide* O.M. F.No. 3/1/2016-Jute dated 26 July, 2016 have requested to drop the Assurances on the following grounds:—

"That Central Bureau of Investigation (CBI) has registered a Preliminary Enquiry in the case regarding the scam in siphoning of jute bags. CBI is under the process of investigating the case which would continue for some time as per procedure. A detailed note on the matter is enclosed as per "Annexure (III)". It is submitted that action in the matter would follow according to the findings of the investigation by CBI."

4. In view of the above, the Ministry, with the approval of Minister of State for Textiles, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated: 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
LOK SABHA UNSTARRED QUESTION NO. 727
ANSWERED ON 03.12.2015

Supply of Jute Bags

727. SHRI RAJESH VERMA:
SHRI J.C. DIVAKAR REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the manufacturers of jute bags meant for packaging of foodgrains under the Public Distribution System (PDS) have siphoned off crores of Government revenue with the information of procuring State Government Agencies, quality insurance inspectors and middlemen;

(b) if so, whether the Government has also noticed that the jute bag consignments from Haryana and Punjab are being diverted to Odisha, Telangana, Andhra Pradesh and Tamil Nadu and also do not carry the name and licence number of the manufacturers;

(c) if so, the details thereof;

(d) whether the Government has conducted any investigation in the said irregularities;

(e) if so, the details thereof; and

(f) the details regarding the total amount along with the persons found to be involved and the action taken against them?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): (a) to (f) As per provision under the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987, certain commodities such as foodgrains are to be packaged in jute sacking as per norms decided from time to time. Accordingly, jute bags are supplied to agencies. The Office of Jute Commissioner along with Quality Assurance Inspectors monitor the quality and supply of jute bags to the Agencies on a regular basis. In course of such monitoring, Office of Jute Commissioner, Kolkata seized one truck load consignment of jute bags at Adilabad, Telangana in course of transport from Haryana to Telangana. This matter has been entrusted to the Central Bureau of Investigation (CBI) for investigation and further action will be taken on getting their report.

GOVERNMENT OF INDIA
MINISTRY OF TEXTILES
LOK SABHA UNSTARRED QUESTION NO. 3028
ANSWERED ON 17.12.2015

Scam in Supply of Jute Bags

3028. SHRI GUTHA SUKENDER REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Haryana State Co-operative Supply and Marketing Federation (HAFED) has constituted an investigation team to investigate scam in the supply of jute bags;

(b) if so, the details thereof;

(c) whether any action has been initiated against the persons involved therein;
and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) A consignment of jute sacking with markings meant for supply to Haryana State Cooperative Supply and Marketing Federation (HAFED) was seized by the Office of the Jute Commissioner at Adilabad (Telangana), based on information received from Commercial Tax Authorities. As the consignment originally meant for HAFED in Haryana was seized in another State near Telangana border, the case has been referred to Central Bureau of Investigation (CBI), for investigation who have registered a Preliminary Enquiry in the matter.

ANNEXURE

A truck carrying 30,000 B. Twill jute sacks consigned by M/s. Dharam Chand Satish Kumar, a supplier of Hissar District, from Haryana to Karim Nagar District in Telangana was detained on 1st June, 2015 at Bhojraj Check Post, Telangana by the Deputy Commissioner, Commercial Tax, Adilabad at the behest of the Office of the Jute Commissioner.

2. Inspection was carried out by the O/o Jute Commissioner and according to the inspection report furnished by the Office of Jute Commissioner, the entire consignment originally supplied to HAFED, Government of Haryana for packing foodgrains under the JPM Act, meant for Public Distribution System (PDS) were siphoned off and were being attempted to be sold to the Karim Nagar consignee (Telangana). The report substantiated this conclusion based on the following observations:—

- (i) Presence of markings containing details like HAFED, ISI, Bale number, etc. and duly inspected by the DQA inspectors which were necessary only for Government supplies.
- (ii) The invoice price of the bags being Rs. 20/ per piece, which is much lower than the prevalent market price fixed by the Jute Commissioner.
- (iii) There being no composite jute mill in Haryana defying all business sense.

3. The consignment along with the truck was given to the custody of Jainath Police Station in Adilabad. Thereafter, the matter was pursued with HAFED. *Vide* letter dated 22.06.2015, addressed to the Addl. Chief Secretary, Food & Supplies Department, Govt. of Haryana from GM. Haryana State Coop. Supply and Marketing Federation Ltd. (HAFED) the following details were brought out:—

- On inspection of the seized bags, it is found that against 'Supply Order No.' only "2015" had been written and against 'Date' nothing had been printed. There was no name of manufacturer on the wrapper. There was no lead seal.
- The markings on the bales found by the office of JC and by the officers of HAFED are not as per the guidelines/instructions issued by DGS&D. The individual bags do not contain any branding as per the instructions issued by DGF&S Haryana in the indent placed for RMS 2015-16.
- All the District Managers of HAFED have reported that the stocks of gunny bales in their districts are lying intact and the physical balance thereof tallies with the stock position as per record and there was no theft or shortage of gunny bales during the current and the previous financial year.

- Wrappers of hessian cloth on the bales and the metallic strips are sold/auctioned by the procuring agencies, including HAFED and Food Department, after using the bags for packing of the procured foodgrains and this is a regular process/practice. Therefore, the possibility of these wrappers sold by the procuring agencies being used by the private traders to further pack the gunny bags traded by them cannot be ruled out though the hessian clothes used to wrap the gunny bales in the present are clearly not HAFED's since the hessian clothes of the bales inspected by the team of officers at Jainath Police Station in Telangana are not genuine because of the absence of normal printed format.

4. HAFED concluded that after detailed deliberation and perusal of the photographs sent by HAFED officers deputed for inspection, the said consignment seized by the Taxation Department of Telangana and referred to by the Jute Commissioner was not the property of HAFED and the facts/circumstantial evidence in no way prove that the consignment was meant to be supplied to HAFED. HAFED further did not lodge an FIR in the matter stating that it does not have any locus standi to lodge an FIR in the present case merely on the basis of its name printed on hessian cloth.

5. Owing to the inaction/delayed action of HAFED, the Office of Jute Commissioner lodged an FIR No. 89 dated 27.6.2015 u/s 409, 420 IPC and Section 7 of Essential Commodities Act, 1955 at the Jainath Police Station, Distt. Adilabad Telangana. The Hon'ble High Court ordered the release of the truck.

6. Letters were issued to various State Government owing to the evidence of a possible racket being in existence. Further, on the recommendation, of the O/o Jute Commissioner, and in the wake of fresh invoices to traders from Punjab, Haryana and other States like Bihar during the raid conducted by the Deputy Jute Commissioner on 14th August, 2015, it was decided that the matter required a probe by a Central Investigating Agency. Further, as the matter extended to more than one State, it was considered that the appropriate handover of the case should be done to Central Bureau of Investigation (CBI). Accordingly, the Ministry of Textiles requested Department of Personnel & Training, (DOP&T) vide letter dated 21.8.2015, to take action towards handing over the case to CBI.

7. On receipt of approval of DOP&T vide OM dated 28.8.2015, the case was handed over to CBI for further investigation vide this Ministry's OM dated 3.9.2015. Based on the same, a Preliminary Enquiry was registered by CBI on the matter vide their letter dated 23.11.2015. The matter is, therefore, currently under investigation.

APPENDIX XIII

MEMORANDUM NO. 96

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 142 dated 09 December, 2015 by Shri Rajesh Ranjan, MP regarding "Ranking under Swachh Bharat Mission"

On 09 December, 2015 Shri T. Radhakrishnan and Dr. Manoj Rajoria M.Ps. addressed a Starred Question No. 142 to the Minister of Urban Development. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shri Rajesh Ranjan, M.P., raised the following Supplementary Question to the Minister of Urban Development:—

"I would like to know from Honourable Minister that under the Swachh Bharat Abhiyan whether only developed cities like metro cities have been selected or the cities which are not developed like in Bihar the cities of Bhagalpur, Gaya, Muzaffarpur, Darbhanga, Purnia, Saharasa or Madhepur etc. Like this, there is no city in Bihar which has been selected under the Swachh Bharat Abhiyan. I would like to make a request to you that would you please make arrangements of toilets or pure potable water in the cities of Bihar where these facilities are not available. Besides this, would you also assign the responsibility of monitoring the task of Swachh Bharat Abhiyan to the Member of Parliament under his constituency."

3. In reply, the Minister of Urban Development (Shri M. Venkaiah Naidu) stated as follows:—

"Honourable Minister, *inter alia*, said that States will release these amounts to cities later on. As per our federal system, Union Government allocates funds to States. The monitoring of this is also done by the States. Therefore, I would like to submit to the Honourable Member that in this regard, if he has any suggestion, the same may please be placed in front of the local unit and simultaneously in front of the State Government as this would be a better option. I will take into cognizance the views expressed by him in the House."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Urban Development within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Urban Development (SBM-I Division) *vide* O.M. No. H-11016/15/2015-SBM dated 12 May, 2016 have requested to drop the Assurance on the following grounds:—

"That the reply given by the Hon'ble UDM *i.e.* 'Ministry releases fund directly to the State Government, which further distributes among ULBs and the

scheme is monitored by concerned State Government. The Hon'ble Member of Parliament may take up the issues with the concerned ULB/State Government' does not constitute and Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of Urban Development have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated 03.03.2017

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 142
ANSWERED ON 09.12.2015

Ranking under Swachh Bharat Mission

*142. SHRI T. RADHAKRISHNAN:
DR. MANOJ RAJORIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to rank State Capitals/Cities and Municipalities on the basis of solid waste and other related components in urban areas under the Swachh Bharat Mission (SBM);

(b) if so, the details thereof along with the cities covered or likely to be covered and the parameters laid down for the said evaluation;

(c) the funds allocated under SBM to various cities and the progress made in this regard, State-wise; and

(d) whether there is any proposal to reward States/cities/towns which are performing well under SBM and if so, the details thereof?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 142 FOR 09.12.2015 REGARDING RANKING UNDER SWACHH BHARAT MISSION

(a) Yes, Madam.

(b) The Ministry of Urban Development will be conducting a survey from 1st January, 2016 and subsequent rating of 75 cities including 53 cities with population of more than 1 million and State capitals. The main parameters for evaluation of the cities will be based on the components of the Swachh Bharat Mission and will include the following;

- (i) Implementation of sustained integrated solid waste management including door to door collection of waste, its transportation along with processing and disposal.
- (ii) The strategy of the city for making it open defecation free through the provisioning of individual, public and community toilets based on the actual requirements.

- (iii) Efforts made and initiatives taken for Behaviour Change Communication effective Information Education Communication.

The survey will have data collection at three sources, the municipal corporation, the citizens and direct observation which will lead to ratings based on an objective assessment. The Survey will be carried out by the Quality Council of India. The list of 75 cities covered under the survey, state-wise is at Annexure-I, The first survey for 75 cities is planned to be completed by January 31st, 2016. Subsequently, the survey will be conducted quarterly of the 75 cities and annually for the 500 cities under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT).

(c) So far, Rs. 1361.38 Crores has been released to the States and UTs. State-wise details are at Annexure-II. So far against the target of construction of 25 lakh individual household toilets, upto March, 2016, work has commenced on around 19 lakh individual toilets and 5.91 lakh have been constructed. Against the target of construction of 1 lakh community and public toilet seats upto March, 2016, work has commenced on 1.29 lakh seats and 28,948 have been constructed. Against the target of achieving 100% door to door collection in 50% of the wards and processing of 30% of the waste upto March, 2016, 42.69% of the wards have door to door collection and 17.64% of the waste is being processed. The state-wise details are at Annexure-III.

(d) A Performance Grant of 20% has been kept under the Mission for rewarding performing States/Cities.

ANNEXURE I

ANNEXURE REFERRED TO IN REPLY TO PART (B) OF LOK SABHA
STARRED QUESTION NO. 142 FOR ANSWER ON 09.12.2015
REGARDING "SWACHH BHARAT MISSION"

Sl.No.	Name of City in which the ranking survey would be conducted	State
1	2	3
1.	Srinagar	J&K
2.	Dehradun	Uttarakhand
3.	Amritsar	Punjab
4.	Ludhiana	Punjab
5.	Faridabad	Haryana
6.	Gurgaon	Haryana
7.	Delhi-SDMC	Delhi
8.	Delhi-NDMC	Delhi
9.	Delhi-North DMC	Delhi
10.	Delhi-EDMC	Delhi
11.	Chandigarh	Chandigarh
12.	Kanpur	Uttar Pradesh
13.	Varanasi	Uttar Pradesh
14.	Allahabad	Uttar Pradesh
15.	Lucknow	Uttar Pradesh
16.	Meerut	Uttar Pradesh
17.	Ghaziabad	Uttar Pradesh
18.	Noida	Uttar Pradesh
19.	Agra	Uttar Pradesh
20.	Shimla	Himachal Pradesh
21.	Patna	Bihar
22.	Kolkata	West Bengal
23.	Asansol-Durgapur	West Bengal
24.	Bhubaneshwar	Odisha
25.	Cuttack	Odisha
26.	Jamshedpur	Jharkhand
27.	Dhanbad	Jharkhand
28.	Ranchi	Jharkhand
29.	Gangtok	Sikkim

1	2	3
30.	Shillong	Meghalaya
31.	Aizawl	Mizoram
32.	Imphal	Manipur
33.	Kohima	Nagaland
34.	Agartala	Tripura
35.	Itanagar	Arunachal Pradesh
36.	Guwahati	Assam
37.	Ahmedabad	Gujarat
38.	Vadodara	Gujarat
39.	Rajkot	Gujarat
40.	Gandhinagar	Gujarat
41.	Surat	Gujarat
42.	Jaipur	Rajasthan
43.	Jodhpur	Rajasthan
44.	Kota	Rajasthan
45.	Navi Mumbai	Maharashtra
46.	Greater Mumbai	Maharashtra
47.	Nagpur	Maharashtra
48.	Pune	Maharashtra
49.	Pimpri Chinchwad	Maharashtra
50.	Aurangabad	Maharashtra
51.	Kalyan Dombivli	Maharashtra
52.	Nashik	Maharashtra
53.	Thane	Maharashtra
54.	Vasai-Virar	Maharashtra
55.	Panaji	Goa
56.	Raipur	Chhattisgarh
57.	Durg	Chhattisgarh
58.	Bhopal	Madhya Pradesh
59.	Indore	Madhya Pradesh
60.	Gwalior	Madhya Pradesh
61.	Jabalpur	Madhya Pradesh
62.	Bangalore	Karnataka
63.	Hubli and Dharwad city	Karnataka
64.	Mysore	Karnataka

1	2	3
65.	Kochi	Kerala
66.	Kozhikode	Kerala
67.	Thiruvananthapuram	Kerala
68.	Chennai	Tamil Nadu
69.	Coimbatore	Tamil Nadu
70.	Madurai	Tamil Nadu
71.	Tiruchirappalli	Tamil Nadu
72.	Vijayawada	Andhra Pradesh
73.	Visakhapatnam	Andhra Pradesh
74.	Hyderabad	Telangana
75.	Warangal	Telangana

ANNEXURE II

ANNEXURE REFERRED TO IN REPLY TO PART (C) OF LOK SABHA
STARRED QUESTION NO. 142 FOR ANSWER ON 09.12.2015
REGARDING "SWACHH BHARAT MISSION"

		<i>(Rs. in crore)</i>
Sl.No.	State/UT	Total
1.	A & N Islands	0.14
2.	Andhra Pradesh	70.00
3.	Arunachal Pradesh	10.57
4.	Assam	0.23
5.	Bihar	37.72
6.	Chandigarh	1.70
7.	Chhattisgarh	30.79
8.	Delhi	63.36
9.	Goa	3.81
10.	Gujarat	86.62
11.	Haryana	29.01
12.	Himachal Pradesh	6.92
13.	Jammu & Kashmir	14.75
14.	Jharkhand	15.27
15.	Karnataka	110.87
16.	Kerala	19.18
17.	Madhya Pradesh	86.42
18.	Maharashtra	179.60
19.	Manipur	11.21
20.	Meghalaya	4.05
21.	Mizoram	9.79
22.	Nagaland	10.52
23.	Odisha	12.76
24.	Puducherry	1.95
25.	Punjab	41.40
26.	Rajasthan	84.44
27.	Sikkim	3.09
28.	Tamil Nadu	118.46
29.	Telangana	58.10
30.	Uttar Pradesh	168.30
31.	Uttarakhand	6.34
32.	West Bengal	64.01
		1,361.38

ANNEXURE III

ANNEXURE REFERRED TO IN REPLY TO PARTY (C) OF LOK SABHA STARRED QUESTION NO. 142 FOR ANSWER
ON 09.12.2015 REGARDING "SWACHH BHARAT MISSION"

Sl. No.	State & Cities/Towns	Individual Household Toilets		Total Community and Public Toilets (No. of seats)		Municipal Solid Waste Management			
		Work commenced	Completed	Work commenced	Completed	Ward with 100% door to door collection, Nos.	Total Wards (Nos.)	Total waste generation (MT/D)	Total waste processing (%)
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	1,61,997	41,442	6,776	1,002	3,072	3,389	5,980	8
2.	Andaman & Nicobar Islands	40	0	69	0	18	24	100	35
3.	Arunachal Pradesh	0	0	3,815	0	18	42	181	15
4.	Assam	200	0	4,800	38	42	883	650	0
5.	Bihar	80,000	1,066	272	57	519	3,229	3,703	0
6.	Chandigarh UT	0	0	9,052	1,313	26	26	340	100
7.	Chhattisgarh	2,28,518	33,919	9,849	3,571	739	3,232	1,896	0
8.	Daman & Diu	0	0	0	0	13	28	85	0
9.	Dadra & Nagar Haveli	0	0	0	0	0	15	35	0
10.	NCT of Delhi	0	0	19,909	5,776	232	272	8,400	52
11.	Goa	640	110	170	40	192	192	183	52
12.	Gujarat	4,04,293	3,27,880	6,144	570	1,557	1,730	9,227	28
13.	Haryana	37,348	4,125	2,527	1,051	332	1,449	3,490	25

1	2	3	4	5	6	7	8	9	10
14.	Himachal Pradesh	416	92	0	0	161	502	300	20
15.	Jammu & Kashmir	4,282	0	125	6	989	1,163	1,729	2
16.	Jharkhand	28,000	325	1,365	0	161	815	3,570	0
17.	Karnataka	1,19,148	8,669	9,160	398	3,962	5,252	8,748	34
18.	Kerala	0	0	0	0	1,280	2,096	1,576	50
19.	Madhya Pradesh	2,98,900	1,12,307	13,810	6,730	3,134	6,999	5,079	12
20.	Maharashtra	78,824	24,349	5,336	2,689	508	7,054	26,820	10
21.	Manipur	2,179	100	30	0	130	315	176	50
22.	Meghalaya	0	0	193	0	6	114	268	58
23.	Mizoram	550	300	65	36	66	193	253	4
24.	Nagaland	0	0	0	0	165	234	270	0
25.	Odisha	1,03,000	2,000	4,040	720	300	1,012	2,460	2
26.	Puducherry UT	6,590	2,114	200	33	60	129	495	20
27.	Punjab	46,948	7,480	5,500	20	2,000	3,065	3,900	10
28.	Rajasthan	71,034	7,331	5,400	1,740	1,300	5,247	5,037	15
29.	Sikkim	40	0	8	8	4	48	49	0
30.	Tamil Nadu	31,700	280	13,365	2,048	9,182	12,802	15,272	16
31.	Telangana	64,382	4,193	517	144	1,549	1,967	5,520	48
32.	Tripura	0	0	0	0	0	244	407	0
33.	Uttar Pradesh	66,243	862	5,947	936	341	11,290	19,180	13
34.	Uttarakhand	21,315	76	1,322	22	90	706	1,013	0.50
35.	West Bengal	12,220	12,220	0	0	1,130	2,875	8,675	6.00
Total/Average		18,68,807	5,91,240	1,29,766	28,948	33,278	78,633	1,45,166	17.62

APPENDIX XIV
MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2016-2017)
(SIXTEENTH LOK SABHA)
SIXTH SITTING
(09.03.2017)

The Committee sat from 1500 hours to 1545 hours in Committee Room "C", Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Prof. Sugata Bose
4. Shri Naran Bhai Kachhadia
5. Shri Bahadur Singh Koli
6. Shri Prahlad Singh Patel
7. Shri A.T. Nana Patil
8. Shri C.R. Patil

SECRETARIAT

- | | | |
|-----------------------|---|-----------------------------|
| 1. Shri R.S. Kambo | — | <i>Additional Secretary</i> |
| 2. Shri P.C. Tripathy | — | <i>Director</i> |
| 3. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 77 to 96) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 07 Assurances as

per details given in Annexure-I* and to pursue the remaining 13 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

* Not enclosed

ANNEXURE II

STATEMENT SHOWING ASSURANCES NOT DROPPED BY THE COMMITTEE ON GOVERNMENT ASSURANCES
(2016-2017) AT THEIR SITTING HELD ON 09.03.2017

Sl. No.	Memo No.	Question	Ministry/ Department	Subject	Remarks
1	2	3	4	5	6
1.	79	USQ No. 7398 dated 22.05.2012	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Consumer Protection Act	The Committee were informed that the Consumer Protection (Amendment) Bill, 2011 was introduced in Lok Sabha on 16.12.2011 and referred to the Standing Committee on Food, Consumer Affairs and Public Distribution for examination and Report. In its 26th Report submitted to Lok Sabha, the Committee made observations/recommendations. Which were under consideration by the Ministry but due to dissolution of the 15th Lok Sabha, the Bill stood lapsed. As such, according to the Department, it is not possible to fulfil the Assurance in the changed scenario. The Committee feel that the issue is of national concern which cannot be abandoned and hence should be brought to its logical conclusion. During oral evidence held on 09.03.2017, the Secretary, Department of Consumer Affairs informed the Committee that a new Bill regarding Consumer Protection was

1	2	3	4
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2.	80	USQ No. 2767 dated 23.07.2009	Civil Aviation
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introduced in Parliament in 2015. As the Bill is already introduced in Parliament, the Committee urge upon the Ministry to adopt a pro-active approach and pursue the matter vigorously so as to fulfil the Assurance at the earliest. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

Pune Airport

The Committee were informed that the matter relating to development of a Greenfield Airport is pending with the State Government of Maharashtra and the Ministry of Civil Aviation have not received any communication from Maharashtra Airport Development Company Ltd. (MADC) and there is no action pending on the part of the Ministry. The Committee note that this Assurance was also discussed in depth during oral evidence of the representatives of the Ministry held on 17.06.2016. Due to space constraints, operating limitations and security restrictions in the existing airport at Pune which operates from a defence airfield, there is a need for a full fledged airport in an important and rapidly growing city like Pune. The Committee observe that there are three parties involved in the process *i.e.* the Maharashtra Government, MADC and the

3. 81 USQ No. 3117 Civil Aviation
dated 16.03.2015

Ministry of Civil Aviation. The Committee feel that once an Assurance is given, it is responsibility of the Ministry to take expeditious action in concrete terms to fulfil it in co-ordination with the State Government/agencies involved within a definite timeframe. Far from being convinced by their explanation to drop the Assurance, the Committee urge upon the Ministry to take appropriate steps in right earnest so that there is no further delay in fulfilling the Assurance.

Use of Drones

The Committee were informed that as a proactive measure, DGCA has developed an interim guidelines for operations of civil Unmanned Aerial Systems through a draft Air Transport Circular and the Ministry of Home Affairs have circulated a draft Standard Operating Procedure for handling of sub-conventional aerial platforms threats in Delhi. The same is being reviewed in DGCA and the Government is thus seized of the matter. The Committee observe that the matter, being an important issue and of national security concern, should be brought to its logical conclusion. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfillment of Assurance at the earliest.

1	2	3	4
4.	83	USQ No. 990 dated 04.12.2015	Defence (Department of Defence)
5.	84	USQ No. 5269 dated 24.04.2015	Defence (Department of Defence Production)

Firing Ranges

The Committee were informed that the examination of setting up of new field firing ranges is a continuous and very time consuming process and may take years to set up Field Firing Range and even may not also be pursued or set up owing to changed scenario. The Committee understand that such matters take time but an Assurance given on the floor of the House cannot be dropped merely on the plea that its fulfillment would be a time consuming process. The Committee would, therefore, like to stress upon the Ministry to take proactive steps to fulfil the Assurance given within a specific timeline. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

Achievements of HAL

The plea of the Ministry to drop the Assurance on the ground that aircraft development projects are long term design and development programmes and are likely to take time to fulfil the Assurance, is untenable. The Committee understand that such matters take time but earnest and sustained efforts should be made to fulfil the Assurance. The Committee feel that the matter, being an important issue and of national security

					concern, the Ministry should put in their best efforts to vigorously pursue the matter and take the matter to its logical conclusion.
6.	87	(i) USQ No. 4227 dated 23.04.2008 (ii) SQ No. 67 dated 12.11.2010	Health and Family Welfare (Department of Health and Family Welfare)	Compulsory Health Insurance Scheme for Government Employees Review of CGHS Scheme	According to the Ministry, the Central Government Employees and Pensioners Health Insurance Scheme has not been finalized and it is difficult to prescribe a time-limit by which the proposed Insurance Scheme will be implemented and also the response from some Ministries/ Departments is still awaited and the process will take some more time. The Ministry has, therefore, requested to drop the Assurance given on the issue. However, the Committee are not convinced with the contention of the Ministry to drop the Assurance. The Committee are of the view that once an Assurance is given, it is incumbent upon the Ministry to bring it to its logical end. The Committee, therefore, stress that the Ministry should pursue the matter with Ministries concerned and take necessary steps to implement the Assurance without further delay.
7.	88	SQ No. 103 dated 29.11.2011	Information and Broadcasting	Functioning of Prasar Bharati	According to the Ministry the Assurance relates to two matters viz. 'the recommendations made by the Group of Ministers (GoM) on Prasar Bharati' and constitution of 'Prasar Bharati'

1	2	3	4	5
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Recruitment Board (PBRB)'. Regarding the first matter, the Ministry had processed all the recommendations of GoM and also made substantial progress in the implementation of the recommendations of GoM. The Committee desire that an Implementation Report in the matter may be laid on the Table of the House. Regarding the second matter, the Ministry has stated that the reply from the Prasar Bharati is awaited and the processing of the new proposal of Prasar Bharati for establishment of PBRB involves inter-Ministerial consultation and requires approval of the Cabinet, which is a time consuming activity. Citing that no time limit can be given in this regard and at present the proposal for establishment of PBRB is not pending with them, the Ministry has requested for dropping of the Assurance. However, the Committee are not convinced with plea of the Ministry to drop the Assurance. The Committee, therefore, stress that the Ministry should adopt a proactive approach in co-ordination with Prasar Bharati and other Ministries/Departments concerned and the Cabinet for timely implementation of the Assurance.

8. 89 USQ No. 1158 Labour and
dated 07.12.2015 Employment

9. 90 USQ No. 1193 Micro, Small and
dated 07.12.2015 Medium Enterprises

BEML Units

The Ministry has contended that no Assurance was given on the issue as the reply given to the Question, according to them, only denotes the outline structure of the proposed Labour Code on Industrial Relations, the Tripartite legislative consultation process that had been carried out by the Ministry on it and the fact regarding law-making process that any such pre-legislative consultation process become a part of legislation with the approval of the Parliament. The Committee outrightly reject the contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. The Committee are of the firm view that the issue is of utmost social concern and hence should be brought to its logical conclusion. The Committee would like to be apprised of the initiatives/steps taken and progress made in the matter.

73

New MSME
Policy

The Committee were informed that towards the recommendations of the Micro, Small and Medium Enterprises policy, the Government has constituted Prabhat Kumar Committee and the Committee is in the process and the policy

1	2	3	4
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10. 92 SQ No. 160 Power
dated 30.07.2015

formulation is going on. The Committee feel that the introduction of Micro, Small and Medium Enterprises policy is of critical socio-economic importance and a matter of national significance. The Committee note that the Ministry has already constituted a Committee in this regard with the mandate to submit its report by June, 2016. The Committee, therefore, would like to know about the outcome of the Report and the action taken thereon. The Committee also urge upon the Government to expedite the process and the Micro, Small and Medium Enterprises policy be formulated without further delay.

74

Amendment in
Electricity Act

According to the Ministry, the amendments in the Electricity Act, 2003 will take time as it involves not only approval of the Cabinet but a complete parliamentary procedure. The Committee are of the firm opinion that once an Assurance is given on the floor of the House it should be brought to its logical end. The Ministry should, therefore, desist from approaching the Committee for dropping of an Assurance unless and until the Assurance is implemented. The Committee understand that such matters take but can be accomplished with sustained efforts. The Committee would like the Ministry to pursue the matter vigorously till its logical

11.	93	USQ No. 2353 dated 11.03. 2015	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Prevention of Corruption Act	conclusion. The Committee also desire that the initiative taken and the progress made in the matter may also be apprised to them. The Committee were informed that the Law Commission of India in its 24th Report on the Prevention of Corruption (Amendment) Bill, 2013, has suggested a number of significant improvement in the Bill which has been considered by the Government and with due approval of the Cabinet, official amendments to the said Bill, 2013 have been moved. Thus, the Assurance stands fulfilled. The Committee desire that as the action has already been completed by the Ministry, an Implementation Report in the matter may be laid on the Table of the House at the earliest.
12.	95	(i) USQ No. 727 dated 03.12. 2015 (ii) USQ No. 3028 dated 17.12.2015	Textiles	Supply of Jute Bags Scam in Supply of Jute Bags	The Committee were informed that the CBI has registered a preliminary enquiry in the case and the matter is under investigation which would continue for some time as per procedure. The Ministry further stated that the action in the matter would follow according to the findings of the investigation by the CBI. The Committee realise the time taken by investigating agencies in conducting investigations. But the Committee feel that it is imperative that cases under investigation

1	2	3	4	5	6
13.	96	SQ No. 142 dated 09.12. 2015 (Supplementary by Shri Rajesh Ranjan, M.P.)	Urban Development	Ranking under Swachh Bharat Mission	<p>are finalised expeditiously without allowing them to remain pending for indefinite period. The Committee, therefore, cannot accept the request of the Ministry to drop the Assurance. The Committee recommend that the Ministry should seek regular progress report from the investigating agencies and impress upon them for speedy investigation into the case. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p> <p>The Ministry has contended that no Assurance was given on the issue. The Committee outrightly reject the contention of the Ministry as it is their prerogative to treat a particular reply as an Assurance and the Ministry cannot question the wisdom of the Committee as to what constitutes an Assurance. The Ministry ought to have taken note of the reply to the Supplementary Question, that 'I will take into cognizance the views expressed by him in the House'. The Ministry need to taken initiative in concrete terms to fulfil the Assurance. The Committee desire that the matter should be pursued vigorously and they by apprised of the initiations taken and the progress made in the matter.</p>

APPENDIX XV

MINUTES

TWELFTH SITTING

(09.08.2017)

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2016-2017) HELD ON 9TH AUGUST, 2017 IN
CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT
HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Wednesday,
9th August, 2017.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Bahadur Singh Koli
4. Shri Prahlad Singh Patel
5. Shri Sunil Kumar Singh

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P.C. Tripathy — *Director*
3. Shri S.L. Singh — *Deputy Secretary*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendment:

- (i) Draft 63rd Report regarding requests for dropping of Assurances (Acceded to)
- (ii) Draft 64th Report regarding requests for dropping of Assurances (not acceded to)
- (iii) Draft 65th Report regarding requests for dropping of Assurances (Acceded to)
- (iv) Draft 66th Report regarding requests for dropping of Assurances (not acceded to)

2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.